

15.10 hrs.

NATIONALISATION OF TRUSTS  
BILL\*

SHRI H. N. NANJE GOWDA (Hassan): I beg to move for leave to introduce a Bill to provide for the nationalisation of all religious, social, political or economic, etc., Trusts functioning in India."

MR. DEPUTY SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for the nationalisation of all religious, social, political or economic, etc., Trusts functioning in India".

You want to say something, Mr. Banatwalla?

SHRI G. M. BANATWALLA (Ponnani): This is also on the same lines as the previous Bill just introduced in the House except that its purview is a little wide, that not only the trusts for the backward classes, but all the trusts that are existing will be taken over by the Government and no further trusts will be created—Sir, this is a serious intervention, taking over of all religious trusts, taking over of all educational trusts. It is a serious intervention, I must say to this House, in the Muslim Personal Law, of the personal laws of the various communities and such intervention, I am sorry to say, but I must say it in most unequivocal terms, will not be tolerated. The idea of a total nationalisation of trusts, as I have just pointed out, is violative of Articles 25, 26, 29 and 30 and so on. Naturally, if the Hon. Member wants, a discussion can take place about it. We do not fight shy of a discussion. But at this juncture I must oppose the introduction of this Bill because of the serious nature of the suggestion that is embodied in this Bill.

Sir, I can very well understand, as I say, the intentions of the Hon. Member to control corruption, and

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control the use of trusts as a political weapon. They are having a lot of experience about the same and there are various instances in the minds of the people, but I do not want to go into those. I only want to say that any mal-administration, any mal-functioning, corrupt practices, using of the trusts to accumulate foreign money and then trying to use it, using of trusts as political weapons, using of the trusts to widen one's own influence, are all matters that can be taken care of and are taken care of by adequate provisions of the law that are existing now.

The question is of a proper administration of the existing law. And if these laws that are in existence, are properly administered, then these instances would not come up.

I would once again request the Hon. Member not to press for a Bill of such a serious consequence which will agitate the minds of all the people and specially of the minorities and the Muslim minority throughout the length and breadth of the country. I appeal to him not to unnecessarily create agitations on this particular issue. His intentions are good, but as I said, there are already ways to get them fulfilled. I appeal to him to withdraw the Bill, otherwise I have once again to ask this House not to grant leave and to see to it that such type of Bills do not remain before the House and continue to add to the tensions and agitations that we unfortunately have in our country.

Thank you.

SHRI H. N. NANJE GOWDA: As already explained, my intentions are very clear. If the Hon. Member wants to bring in his own amendments at the time of the consideration of the Bill, I have no objection, but I shall insist that this Bill should be introduced.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the nationalisation of all religious, social, political

[Mr. Deputy Speaker]

or economic etc. trusts functioning in India.’

*The Motion was adopted.*

SHRI H. N. NANJE GOWDA: I introduce the Bill

15-15 hrs.

ANTI-POPULATION EXPLOSION  
BILL†

SHRI P. RAJAGOPAL NADU (Chittoor): I beg to move for leave to introduce a Bill to provide for measures to restrict the growth of population in the country.

MR. DEPUTY-SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to provide for measures to restrict the growth of population in the country.’”

SHRI G. M. BANATWALLA (Ponnani): Mr. Deputy-Chairman, Sir, the Bill, I must say, has very stringent provisions. Just in one sentence, it is declared that no person shall have more than two children and that no person with more than two children shall be taken in Government Service.

PROF. N. G. RANGA (Guntur): Quite right.

SHRI G. M. BANATWALLA: If a person in Government service has more than two children, he is required to pay one-fifth of his monthly salary as fine to the Government. Sir, I need hardly point out the ridiculous nature of these provisions. It is in a very cavalier fashion that the whole problem is sought to be dealt with.

This is a serious question which should be tackled in a very serious manner. Moreover, an element of compulsion is sought to be brought in, in the fa-

mily planning schemes. I have always been opposed to any element of compulsion here, which has been responsible for a lot of misery during the few years that have gone by. There are merits and demerits. So, let us say good-bye to these dictatorial methods of compulsion.

MR. DEPUTY-SPEAKER: Don't you want to restrict the growth of population in the country?

SHRI G. M. BANATWALLA: I must reply to this question also, for which you must give me sufficient time. You cannot have compulsions and then proceed in a dictatorial manner. Moreover, ours is a developing economy, and not a developed one. In a developing economy, we need a better and more efficient exploitation and distribution of resources. It is not a question of exhaustion of those resources.

I must also say that this element of compulsion is against the religious tenets of several religions, including Islam. So, I oppose the motion for leave to introduce the Bill. I request the hon. Member to withdraw this Bill; otherwise, I have to request the House not to grant leave to its introduction.

PROF. N. G. RANGA: Is giving an answer to him permissible?

SHRI P. RAJAGOPAL NAIDU: I am sorry to hear the comments of my friend, Mr. Banatwalla. (*Interruptions*) I think he is one with me regarding control of population. He agrees with it. So, I want to request him not to put up any opposition to this. He says there should not be any compulsion. There is no compulsion here. Secondly, he wants persuasion. We have adopted the method of persuasion for 30 years now. What has happened? We have grown from being 30 crores of people to 68 crores now. We are just like the Kuchelas. We